

Amendments in NCMA

2273. SHRI MOHAMMED ADEEB: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of suggestions and requests received for amending the National Commission for Minorities Act (NCMA) and for providing more powers to Commission; and

(b) the steps being taken therefor and to provide more powers to NCM on the lines of NHRC?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) Yes, Sir. Suggestions and requests for amending the National Commission for Minorities (NCM) Act to grant constitutional Status to NCM and for giving the NCM powers of inquiry and investigation have been received.

(b) The Constitution (One Hundred and Third amendment) Bill, 2004, to confer constitutional status on the National Commission for Minorities and the National Commission for Minorities (Repeal) Bill were introduced in the Lok Sabha in December, 2004. The former Bill was referred to the Standing Committee on Social Justice and Empowerment. After examination of the recommendations of the Standing Committee, notice for moving official amendments, and for consideration and passing of these Bills, was given to the Lok Sabha on 11.05.2007. In the mean time representations were received on the proposed official amendments to the Constitution (One Hundred and Third Amendment) Bill, 2004 and after examination of these representation, notice for consideration and passing of these Bills, was once again given to the Lok Sabha on 05.02.2009. However, with the dissolution of the 14th Lok Sabha, these matters could not be taken up and both these Bills together with the official amendments lapsed. The matter was further examined by Government and it was felt that, granting constitutional status to the National Commission for Minorities was of doubtful utility for imparting effectiveness to this body.

In July 2011 the NCM informed the Government that it did not want to pursue the grant of Constitutional status to the Commission but wanted powers of inquiry and investigation as accorded to the National Human Rights Commission. The matter is under examination by the Government.

Scholarships to minority students

‡2274. SHRI ASHK ALI TAK: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of the scholarship given to students, belonging to minority community along with the number thereof, during the year 2012-13 in Rajasthan, category-wise; and

(b) the details and the number of students in higher education who have been given scholarships?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) The details of students of minority community provided with scholarships in Rajasthan during 2012-13, category-wise; and the details of the students provided with scholarships for higher education are given in Statement.

‡Original notice of the question was received in Hindi.

Statement

Category- wise details of scholarships/fellowships under various scholarship schemes for students belonging to the notified minority communities in Rajasthan during the year 2012-13 as on 28.02.2013

Sl. No.	Scholarship Scheme	Muslim		Christian		Sikh		Buddhist		Parsi		Total	
		T	A	T	A	T	A	T	A	T	A	T	A
1	Pre-matric Scholarship	101000	174141	1600	285	17400	25428	200	31	18	0	120218	199885
2	Post-matric Scholarship	12434	17991	197	144	2142	2647	25	12	2	0	14800	20794
3	Merit-cum-means based Scholarship	1515	2150	24	30	261	336	3	3	3	0	1806	2519
4	Maulana Azad National Fellowship*	18		0		3		0		0		21	0

T= Target; A = Achievement

* Achievement for 2012-13 is yet to be received from UGC.